

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH

CP-695/2016

In the matter of :

M/s. Presco-Mec Auto Camp (P) Limited

....PETITIONER

Vs.

Puyush Colonisers Limited

... RESPONDENT

SECTION :

Under Section 433 (e), 434 (1) (a)

Order delivered on 23.8.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner

: Mr. Sunil Goyal, Advocate

For the Respondent/Cor. Debtor

: -

ORDER

Learned Counsel for the petitioner is present and wants to withdraw the petition on the grounds that the Certificate from the Bankers have not been obtained. Verification of records show that the Petition is transferred from the file of Hon'ble High Court of Delhi in view of transfer of procedures and the Petitioner is required to strictly comply with the provisions of IBC, 2016.

In view of the non-compliance with the provisions of Insolvency & Bankruptcy Code, 2016 as well as Notification dated 29.6.2017 issued by the Central Government, the petition stands abated with a liberty to file the fresh petition for the same cause of action as provided in the aforesaid Notification.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHAKARAN)  
MEMBER (JUDICIAL)

Surjit  
23.8.2017